CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 489/TL/2024

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 21st March, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to transmission Licence to Jam Khambhaliya Transmission Limited.

And

In the matter of

POWERGRID Jam Khambhaliya Transmission Limited, (erstwhile Jam Khambhaliya Transmission Limited), (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office:

B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited, Saudamini, Plot no.2, Sector -29, Gurgaon-122001, Haryana.

....Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector-29, Gurgaon-122001.

2. PFC Consulting Limited,

9th Floor, Wing-A, Statesman House, Connaught Place, New Delhi – 110001

3. Juniper Green Energy Private Limited,

Plot No. 18, 1st Floor, Institutional Area,

Sector-32, Gurgaon-122001, Haryana.

4. ACME Sun Power Private Limited,

Plot No. 152, Sector-44, Gurugram-122002, Haryana, India.

5. Mounting Renewable Power Limited,

D/8, BKT House, Trade World, Kamala City, Senapati Marg, Lower Parel (West), Mumbai-400013, Maharashtra.

6. Airpower Windfarms Private Limited,

Sugen Mega Power Project, Torrent Power Ltd, Akhakhol, Kamrej, Surat-394155, Gujarat.

7. Malaren Solar Private Limited,

5th Floor, North Tower, M3M Tee Point, Sector-65, Gurgoan-122018.

8. NTPC Renewable Energy Limited,

NETRA Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida—201306.

9. Avaada Energy Pvt. Limited,

C-11 Sector-65, Noida, Uttar Pradesh.

10. Indianoil NTPC Green Energy Private Limited,

E-3, Main Market Rd, Ecotech-II, Udyog Vihar, Greater Noida-201306, Uttar Pradesh.

11. POWERICA Limited,

9th Floor, C-Wing, Godrej Colesium, Sion-Trombay Road, Sion, Mumbai– 400022.

12. Reliance Industries Limited.

PO Motikhavadi, Meghpar Padana, Gagva, Jamnagar-361140.

13. Chhattisgarh State Power Distribution Co. Limited,

CSPDCL, Post: Sundernagar, Dangania, Raipur-492013.

14. Goa Electricity Department-WR,

Goa Electricity Dept Curti, Ponda-403401.

15. Gujarat Urja Vikas Nigam Limited,

Sardar Patel Vidyut Bhavan, Racecourse Vadodara-390007.

16. Heavy Water Board,

O Floor, Vikram Sarabhai Bhavan, Trombay, Anushaktinagar, Mumbai-400094, Maharashtra.

17. HVDC Bhadrawati, PGCIL,

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej,PO: Uppalwadi, Nagpur-440026, Maharashtra.

18. HVDC Vindhyachal, PGCIL,

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej, PO: Uppalwadi, Nagpur-440026, Maharashtra.

19. M.P. Power Management Company Limited,

14, Shakti Bhawan, Rampur, Jabalpur–482008.

20. MSEDCL,

Plot No. 9, "Prakashgad", A K Marg, Bandra East, Mumbai-400051.

21. ACB India Limited,

7th Floor, Corporate Tower, Ambience Mall, NH-8, Gurgaon-122001, Haryana.

22. Torrent Power Limited,

Torrent Power Ltd. Naranpura Zonal Office, Sola Road, Ahmedabad-380013.

23. Thermal Powertech Corporation India,

6-3-1090, Clock C, Level 2, TSR, Towers, Raj Bhavan Road, Somajiguda, Hyderabad-500082, Telangana.

24. BARC,

Bhabha Atomic Research Centre, Anushakti Nagar, Mumbai–400085, Maharashtra.

25. GMR Warora Energy Limited,

Plot B-1, GMR Warora Energy Ltd,

Mohabala MIDC Growth Centre, Post–Warora, Dist., Chandrapur-442907, Maharashtra.

26. HVDC Champa,

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej, PO: Uppal wadi, Nagpur-440026, Maharashtra.

27. West Central Railway Head Office,

General Manager's Office, Electrical Branch, Jabalpur–482001.

28. Western Railway,

Office of Chief Electrical Engineer, Mumbai.

29. DB Power Limited,

Untied Opp Dena Bank, C-31, G- Block, Mumbai.

30. Chhattisgarh State Power Trading Co. Limited,

2nd Floor, Vidyut Sewa Bhawan, Raipur.

31. TRN Energy Private Limited,

Untied 7th Floor, Ambience Office Block, Gurugram.

32. Adani Power (Mundra) Limited

Adani Corporate House, Shantigram, Near Vaishnavdevi Circle, S G Road, Ahmedabad-382421.

33. Raigarh HVDC Station,

RPT HVDC Office, Hebbal, Bangalore-560094.

34. Arcelor Mittal Nippon Steel India Limited,

27, AMNS House, 2th KM Surat Hazira road, Hazira-394270, Gujarat.

35. Central Railway,

Pcee's Office 2nd Floor Parcle Building CSMT, Mumbai-400001.

36. Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited,

1st & 2nd Floor, Vidyut Bhavan, NexSilvassa & Daman.

37. MPSEZ Utilities Limited,

3rd Floor, Adani Corporate House, Ahmedabad.

38. Gujarat Energy Transmission Corporation Limited,

Sardar Patel Vidhyut Bhavan, Race Course, Getco, Vadodara-390007, Gujarat, India.

....Respondents

Parties present:

Shri Vikas Kumar, JKTL Shri Dharmender, pfccl Shri Ranjeet S. Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Jam Khambhaliya Transmission Limited (erstwhile Jam Khambhaliya Transmission Limited) (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") to establish the Inter-State transmission system for the "Augmentation of transformation capacity at Jam Khambhaliya PS (GIS)" on a Build, Own, Operate and Transfer Basis (hereinafter referred to as "the Project") consisting of the following elements:

Transmission Element COD in months months for declaring for declaring commercial recoverable on Date Scheduled COD of the respect of the Project
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1	Creation of New 220 kV Bus Section-II at Jam Khambhaliya PS	21 months (15/07/2026)	7.66	Element at SI. 1 can be commissioned separately.
2	Augmentation of transformation capacity at Jam Khambhaliya PS (GIS) by 2x500 MVA, 400/220 kV ICT (5 th and 6 th) (terminated on New 220 kV bus section-II)	21 months (15/07/2026)	26.53	For Element at SI. 2, Element at SI. 1 is pre-required.
3	Augmentation of transformation capacity at Jam Khambhaliya PS (GIS) by 1x500 MVA, 400/220 kV ICT (7 th) (terminated on New 220 kV bus section- II)	14/10/2026#	13.27	For Element at SI. 3, Elements at SI. 1 is pre-required. Element at SI. 3 can be commissioned separately subject to commissioning of 400kV bay at Jam Khambhaliya PS for ICT (7 th) (refer Note-2).
<i>4</i> a	Implementation of 220 kV GIS line bays at Jam Khambhaliya PS for RE Projects on New 220 kV bus section-II (1 No. for ACME Sun Power Pvt Ltd and 1 no. for Mounting (MRPL))	MRPL bay: 21 months (15/07/2026) ACME bay: 21 months Juniper Bay: Jun-27 subject to minimum schedule of 21 months from date of award of balance works	3.83	Elements at Sl. 1 and 2 are pre- required
4b	Implementation of 220 kV GIS line bays at Jam Khambhaliya PS for RE Projects on New 220 kV bus section-II (1 No. for Juniper Green Energy Pvt Ltd.)	Jun-27 subject to minimum schedule of 21 months from date of award of balance works	3.83	Elements at SI. 1 and 2 are pre- required.
5	Creation of New 220 kV Bus Section at Jam Khambhaliya PS (Section III)	21 months (15/07/2026)	7.66	Elements at SI. 5 to 8 are required to be commissioned
6	Augmentation of transformation		13.27	simultaneously as their utilization is

	capacity at Jam Khambhaliya PS (GIS) by 1x500 MVA, 400/220 kV ICT (8th) (terminated on New 220 kV bus section- III)	14/10/2026#		dependent on each other [subject to commissioning of 400kV bay at Jam Khambhaliya PS for ICT (8th) (refer Note-2)].
7	Augmentation of transformation capacity at Jam Khambhaliya PS (GIS) by 1x500 MVA, 400/220 kV (9th) ICT terminated on New 220 kV bus section-III	21 months (15/07/2026)	18.84	
8	Implementation of 220 kV GIS line bays at Jam Khambhaliya PS for Kuvadia 220 kV D/C line	21 months (15/07/2026)	5.11	

Note 1:

Termination of the 2x500 MVA ICTs under present scope shall be in the '2' separate dia's which are being developed by POWERGRID for RIL for termination of 400 kV Jani Khambaliya-Jamnagar Die line. TSP shall implement 400 kV side GIS Duct required for interconnection of ICTS & 6 at 400 kV Jam Khambaliya PS [length is approx. 350 M. (Actual length shall be finalized based upon final layout)] along with associated equipment as required.

Note-2:

Matching with SCOD of 400kV bays at Jam Khambhaliya PS (being implemented under "Network Expansion scheme in Gujarat for drawl of about 3.6 GW load under Phase-I in Jamnagar area" scheme which is currently under tendering) and subject to minimum implementation schedule of 21 months.

Note-3:

Earlier schedule was specified as March-26 subject to minimum schedule of 21 months from date of award of balance works. However, considering present status, schedule of 21 mouths may directly be specified.

- # Matching with SCOD of 400kV bays at Jam Khambhaliya PS (being implemented under "Network Expansion in Gujarat for drawl of about 3.6GW load under Phase-I in Jamnagar area" scheme (14.10.2026)."
- 2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 446.04 million per annum.

- 3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 21.2.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 21.2.2025 are extracted as under:
 - "24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **7.3.2025**."
- 4. A public notice under sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Amar Ujala (Hindi) on 27.2.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 11.3.2025

- 5. The matter was called out for the hearing on 11.3.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. He prayed to grant the transmission licence.
- 6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:
 - "(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the

application.

- (14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.
- (15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."
- 7. In our order dated 21.2.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.11.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Jam Khambhaliya Transmission Limited,' to establish the Inter-State transmission system for the "Augmentation of transformation capacity at Jam Khambhaliya PS (GIS)" on a Build, Own, Operate and Transfer Basis as per the details given in paragraph 1 above.
- 8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:
 - (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of

the transmission system;

- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules

and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

- (I) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.
- 9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.
- 10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the

commissioning of the Project within the SCOD in letter and spirit.

- 11. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.
- 12. Petition No. 489/TL/2024 is allowed in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson